

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2017

Subject : Petition under section 79 (1) (a) and section 79 (1) (f) of the Electricity Act, 2003 read with the CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of Change in Law affecting Stage-II of the Badarpur Thermal Power Station (BTPS)

Petitioner : NTPC Limited

Respondent : BRPL & ors

Date of hearing : **7.8.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sitiesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Manoj Kr. Sharma, NTPC
Shri Nishant Grover, BYPL
Shri Kanishk, BRPL
Shri Sameer Singh, BYPL

Record of Proceedings

Though order in the Petition was reserved on 15.5.2018, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. During the hearing, the learned counsel for the Petitioner and the representatives of the Respondents submitted that since the Commission had already heard the matter and issued detailed ROP, no further argument is required in the matter. They accordingly submitted that the Petition may be disposed of based on the documents / submissions available on record.

3. Based on consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

Sd/-
(T.Rout)
Chief (Law)

